

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 318**  
IA-2030/2022, IA-5830/2023  
**IN**  
**IB-1198(ND)/2019**

**IN THE MATTER OF:**

M/s. B.P Agency (Delhi) .... Petitioner/Applicant  
Vs.  
M/s. Brightsun Technocraft Pvt. Ltd. .... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Ankit Shah, Mr. Tarun Arora, Advs.  
For the Liquidator : Mr. Iswar Mohapatra, Adv.  
For the Ex-Director : Ms. Eeshan Pandey, Adv.

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

List the matter on **14.05.2024.**

-Sd-  
**(COURT OFFICER)**